

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3211

ANSWERED ON:11.02.2014

CRIME CASES

Bundela Shri Jeetendra Singh;Chanabasappa Shri Udasi Shivkumar;Chaudhary Shri Arvind Kumar;Dubey Shri Nishikant ;Jawale Shri Haribhau Madhav;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina ;Putul Kumari Smt. ;Rama Devi Smt. ;Rawat Shri Ashok Kumar;Sayeed Muhammed Hamdulla A. B. ;Shekhar Shri Neeraj;Singh Shri Bhola;Singh Shri Ganesh;Singh Shri Yashvir;Sugavanam Shri E.G.;Vardhan Shri Harsh;Virendra Kumar Shri

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per data released by the National Crime Records Bureau recently the crime in the country has increased particularly in the major cities including the NCT of Delhi;

(b) if so, the details thereof and the reasons therefor indicating the number of criminal cases registered, crime-wise including crime against women and children, murder, rape, molestation, kidnapping, chain snatching, ransom, theft, and arms seized under Explosives Act, separately during each of the last three years and the current year, State-wise including the NCT of Delhi;

(c) the total number of accused arrested, convicted, cases solved/unsolved, conviction rate achieved and the steps taken to solve all the cases along with the action taken against the guilty persons during the said period, State-wise;

(d) the details of advisories issued by the Supreme Court recently to the Union and the State Governments to set up fast track courts for speedy trial of rape incidents and ensure safety for women and the action taken by the Union and the State Governments in this regard; and

(e) the measures taken by the Government to check crime cases in future along with the steps being taken to improve the conviction rate and criminal justice system in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N SINGH)

(a)to(c) State/UT Wise and City-wise details of cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under various crime against women and children, murder, rape, molestation, kidnapping, theft, and arms seized under Explosives Act, separately during 2010-2012 are available at Ministry of Home Affairs web site http://mha1.in/par2013/LS3211_070214.PDF. Information in regard to ransom and chain snatching is not maintained separately.

(d) In pursuance of Hon'ble supreme court on 19.04.2012 in the matter of Brij Mohan Lal Vs Union of India and others, Government has written to the chief Ministers of all States and Chief Justices of all High courts to set up Fast Track Courts for speedy trial of pending rape cases in District/Subordinate Courts having a high pendency and to monitor the progress of the cases to ensure their timely disposal. The States have been requested to utilize the additional positions of Judges being created in the Subordinate Judiciary. Government has approved making available to the State Governments 50% of the salary of these additional judges from the funds available under the 13th Finance Commission Award for morning/envyng /shift courts up to 31st March 2015.

The Ministry of Home Affairs has already issued an Advisory on crimes against women on 4.9.2009, wherein the States/UTs were directed to set up Fast Track Courts.

(e) 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of Indian and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting he criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens.

The Union Government, however, attaches highest importance to the matter of prevention of crime, and therefore, has continued to urge to the State Government/UT Administrations to give more focused attention towards improving the administrations of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, Advisory on Crime against Women has been issued on 4th September, 2009, Advisory on crime against children has been issued on 14th July 2010, Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010, Advisory on Preventing & Combating Cyber Crime against Children has been issued on 4th January 2012, Advisory on preventing and combating Human Trafficking in India has been issued on 1st May 2012, Advisory on Registration of FIR irrespective of territorial jurisdiction has been issued on 10th May 2013 and Advisory on compulsory Registration of FIR under Section 154 of Criminal Procedure Code (Cr.P.C.) when the information makes out a cognizable offence, has been issued on 5th February 2014.